

Reservation of 15 per cent in petroleum products agencies for War widows and other special categories has been made by the Ministry of petroleum, Chemicals and Fertilizers. That Ministry has decided, not to entertain requests for bifurcation/trifurcation of agencies allotted to two or more eligible categories of persons jointly and have asked the partners to settle the disputes amongst themselves.

(b) Vacation of houses by the tenants:

Some of the State Governments have amended their Rent Control Acts so as to enable the War Widows to get their houses vacated by tenants for personal occupation. Efforts are being made to persuade other States also to fall in line.

(c) Exemption from payment of house taxes by War Widows:

Some of the State Governments have amended their municipal laws and exempted War Widows from payment of house taxes upto certain limits. Other State Governments have been requested to grant similar concessions.

(d) Discontinuance of pension of War Widow on re-employment in Government Department or on their re-marriage:

If a widow is employed in a Government, Central/State public sector undertakings or Nationalised banks, her pension is not discontinued. However, the reliefs granted from time to time are not admissible to her because she is already in receipt of dearness allowance with pay during the course of her employment. If a widow re-marriages the real brother of her deceased husband, the special family pension award continues. However, in all other cases, she forfeits her right to the special family pension, but continues to get ordinary family pension.

The Government is alive to the need to give legitimate assistance and support to war widows. In individual cases, financial help is given to them for their resettlement and to their wards for higher studies. Interest subsidy is also given on loans for construction of houses. Recently a sum of Rs. 9.54 lakhs has been granted to the War Widows' Association for the construction of the Shahted Bhavar in Delhi.

Meeting of World Bank and IDA at Paris

5315. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have settled the ratio-mix regarding the aid recently negotiated in Paris, as between the World Bank and the International Development Association (IDA) on which would depend the overall quality of the aid and the terms of the said aid;

(b) if so, whether the said ratio is better than the last years; and

(c) if not, how Government are going to safeguard the interest of the country?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) During the meeting of the Aid India Consortium in Paris on June 14-15, 1982, it was indicated that assistance from the World Bank group would be of the order of \$2.2 billion. The break-up of this amount between IDA and IBRD has not been indicated so far.

(b) and (c) Does not arise.

Education Resources Translated to States

5316. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact since the installation of the present Government